

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 43 of 2011 &
I.A. Nos. 123, 183 & 195 of 2011**

Dated: 4th November, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

Himachal Pradesh State Electricity Board **....Appellant (s)**
Versus

M/s Jai Prakash Power Ventrues Limited & Ors. **... Respondent (s)**

Counsel for the Appellant (s) : Mr. R.K. Mehta & Mr. Antaryami Upadhyay &
Mr. A. David

Counsel for the Respondent (s) : Mr. Pawan Upadhyay, Mr. Jayesh Gaurav

ORDER

Both the learned counsel for the parties have finished their arguments. The learned counsel for the Appellant is directed to file the comprehensive Written Submissions on or before 17.11.2011 after serving copy on the other side. Thereafter, the learned counsel for the Respondent is directed to file the reply-Written Submissions on or before 24.11.2011 after serving copy on the other side.

Post the matter for reporting compliance on **29.11.2011.**

**(V. J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**